

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 475 of 2020**

**IN THE MATTER OF:**

**NBCC (India) Ltd.**

**...Appellants**

**Versus**

**ICICI Bank Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Mohit Kishore and Ms. Raveena Rai, Advocates.**

**For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Advocate for R-1.**

**Mr. Amar Gupta and Mr. Ashish Joshi, Advocates for R-2 (YEIDA)**

**Mr. L. K. Bhushan, Advocate for R-3.**

**Mr. Sumant Batra and Ms. Niharika Sharma Advocates for R-4 (RP).**

**Mr. Bishwajit Dubey, Mr. Uday Khare and Aditya Marwah, Advocates for R-5 (IDBI)**

**O R D E R**

**(Through Virtual Mode)**

**19.06.2020** Since as many as 10 appeals have been preferred against the approved Resolution Plan with some issues being common to some of the appeals, we deem it appropriate to seek assistance from Appellants in classifying appeals involving common questions/ issues under separate categories distinctly indicating the particulars of appeals raising common issues as also the appeals which raise issues specific to a particular Appellant in each appeal. A compilation in this regard may be filed by Mr. Sumant Batra, Advocate representing Resolution Professional

after consulting/ conferring with learned counsel representing Appellants in other appeals. Such compilation may be filed within 10 days.

Since all the Respondents have not filed their reply affidavits, pleadings may be completed within two weeks. Appellant to furnish complete set of paper book to learned counsel for the Respondents within two days. Status Report filed by the Resolution Professional in terms of Dairy No. 20277 on 16<sup>th</sup> June 2020 is taken on record. Mr. Sumant Batra, learned counsel for the Resolution professional may provide copy thereof to learned counsel for the parties on request.

Ms. Revathy Raghavan, Advocate appearing on behalf of Mr. Subbiah Chidambaram wants to file an application seeking impleadment. She may file the Impleadment Application disclosing the grounds on which such impleadment is sought for. She submits that she is ready with the application and may file it today itself. She is permitted to file the same during the course of the day.

List this appeal 'for admission (after notice)' on **10<sup>th</sup> July, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[V. P. Singh]**  
**Member (Technical)**

**[Alok Srivastava]**  
**Member (Technical)**

*am/gc*

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